# CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

New Delhi, dated this the  $\frac{4^{-7} JUNE}{}$ 

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Hon ble Mr. S.R. Adige, Vice Chairman (A)
Hon ble Mrs. Lakshmi Swaminathan, Member (J)

(1) O.A. No. 2121 of 1997

# S/Shri

- 1. Sant Parshad.

  S/o Shri Ram Naresh,

  R/o B=168, Jawala Puri.

  Nangloi, Delhi-41.
- Yam Bahadur,
   S/o Shri Bhim Bahadur,
   R/o H. No. 19/311, Trilok Puri,
   Delhi-110091.
  - Rajesh Pandey,
     S/o Dina Nath Pandey,
     332, Shiv Mandir,
     Daya Basti continuous,
     N. Block, Delhi.
  - 4. Ram Partap Singh,
    S/o Satya Dev Singh,
    D-149, Okhla Ind. Estate,
    New Delhi.
  - 5. S.N. Shukla,
    S/ó Lakhan Sukla,
    F-87, Punjabi Bagh,
    Baljeet Nagar, New Delhi.
  - Kave Deem,
     S/o Medar Singh,
     H.No. 26, Papankul,
     Sector-I, Delhi-45.
  - 7. Mahprali, S/o Shri Mohammed Ali 6-57, New Seemapuri, Shahdara, Delhi.
  - 8. Sudhir Kumar, S/o Shri Ram Swarup Rai, N. 11, B-70, Puran Chandruwal Water Work, Civil Lines, Delhi-54.
  - Ram Avtar,
     S/o Shri Parmeshwar,
     Puran Chantr,
     H. No. 15/4, Civil Lines, Delhi.
  - 10. Duli Chand,
    S/o Shri Mata Din,
    R. F-31, Majamka Tila,
    Delhi-14.

- 11. Akhileshwar Prashad,
  S/o Shri Chandrna Prashad,
  Purani Chundrawal,
  H. No. N-71, B/5, Civil Lines,
  Delhi-54.
- 12. Hans Raj.

  S/o Shri Shyam Lal.

  J. 21. Majmika Tila.

  Delhi-54.
  - 13. Raj Kumar,
    S/o Shri Puran Mal,
    A-275/6, Sonia Vihar,
    Delhi-94
  - 14. Kailash Narain,5/o Shri Nathi Singh,H. No. 1508, Gali No.10,Tri Nagar, Delhi-35.
  - 15. Ram Dass

.. Applicants

#### Versus

- Union of India through its Secretary, Ministry of Home Affairs, Dept. of Internal Security, North Block, New Delhi.
- Director General, Home Guards & Civil Defence, Delhi Nishkam Sewa Bhawan, Raja Garden, New Delhi.
- Commandant General,
   Delhi Home Guard,
   Nishkam Sewa Bhawan,
   Raja Garden, New Delhi.
- Chief Secretary, National Capital Territory of Delhi 5, Shyam Nath Marg, Delhi.
- 5. Lt. Governor, Delhi Raj Niwas Marg, New Delhi.
- Commissioner of Police, M.S.O. Building, Police Headquarters, I.T.O., New Delhi.

... Respondents

### (2) O.A. No. 2773 of 1997

Jai Bhagwan & 10 Others

... Applicants

Versus

Union of India & others

... Respondents

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#### (3) O.A. No. 2772 of 1997

Pawan Kumar & 3 Others

... Applicants

Versus

Union of India & Others - Respondents

(4) O.A. No. 2944 of 1997

Bhim Paswan & 8 Others

المراجعة المحروب والمستعجر

... Applicants

Versus

Union of India & Others

... Respondents

(5) O.A. No. 2568 of 1997

Nirpat Lal & 7 others ... Applicants

Versus

Union of India & Others ... Respondents

(6) O.A. No. 2245 of 1997

Shiv Nandan & 8 Others Applicants

Versus

Union of India & Others

... Respondents

(7) O.A. No. 1442 of 1998

Bhashita Singh & 89 others ... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(8) O.A. No. 1337 of 1998

Jawaharlal & Ors.

... Applicants ,

Versus

D.G. Home Guards, Delhi & Ors. ... Respondents

(9) O.A. No. 1328 of 1998

Kamla & 130 others

... Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents

(10) O.A. No. 1229 of 1998

Parmod Kumar & 7 Others

.. Applicants

Versus

D.G., Home Guards, Delhi & Others ... Respondents



By Advocates: Shri Rishi Kesh for applicants
Shri Rajarder Pandita for respondents

#### ORDER

## HON BLE MR. S.R. ADIGE, VICE OH AT AM AN (A).

as all these cases involve common questions of law and fact, they are being disposed of by this common order.

- 2. Applicants, who balonged to Home Guards
  Organisation impugn the orders terminating their services
  and seek regularisation. They also seek salary as
  per scale of pay applicable to Govt. employees together
  with arrears.
- 3. We have heard applicants' counsel Shri Rishi Kesh and respondents' counsel Shri Rajinder Pandita.
- order of this very bench dated 5.4.99 in 0A No.773/98

  Shri Samay Singh & Ors. Vs. Go vt. of NCT of Delhi & ors.,
  wherein it has been noted that the question whether the
  Organisation
  persons belong to Home Guards an approach the Tribunal
  against their disengagement, was examined by the
  Tribunal in 0A No.2323/98 Daya Nidhi Vs. Go vt. of NCT of
  Delhi, and the Bench in its order dated 18.12.98 relying
  upon various earlier judgments had concluded that Home Guards
  could not claim reengagement or regularisation after
  their initial three year period of engagement was over, and
  dismissed those 0As in limine, without even considering it
  necessary to issue notices to respondents. Against that



High Court on 6.1.99.

- 5. As the initial 3 year period of applicants on against is admittedly over, we find ourselves unable to grant the reliefs prayed for in these one.
- 5hri Rishi Kesh had urged that these OAs should be kept pending till the reference made to the Full Bench in OA No. 1753/97 I.S. Tomar & Ors. Vs. UDI & connected cases was decided.
- There are a catena of judgments which give datail reasons as to why no relief for regularisation can be given to Home Guards after expiry of initial 3 year period of their engagement. One such judgment is dated 18.2.99 in 0 4 No. 1929/98 Mohinder Kumar Jain Vs. Chief Secretary, Bo vt. of NCT of Delhi. Even the apex Court in Rameshwar Dass Shama & Ors. Vs. State of Funjab & Ors (SLP(C) No.12465/90) held that a person in the Home Guards Organisation being employed on the basis of temporary need from time to time cannot ask for regularisation, and therefore such persons are not entitled to any relief from the courts. In the light of Dalhi High Court's order dated 6.1.99 in C Mp No. 44-45/99(Sup re) and the Apex Court's decision in Rameshwar Dass Sharma's case (supra), we are of the opinion that there is no need to keep these cases pending to await the decision in the Full Bench reference in I.S. Tomar's case (supra).

- Kesh has also invited our attention to the Delhi
  High Court order dated 19.11.98 in C up No.5971/98
  arising out of the interlocutory order passed by
  the Tribunal in DA No.1229/98 Passed Kuper Wad

  The rector General, Home Guards, and connected assos.

  In its order dated 19.11.98, the Delhi High Court

  had recorded the submissions made by respondents?

  counsel Shri Rajinder Pandits who is also respondents?

  counsel in the present cases, that the respondents

  had a policy in the matter and had directed

  respondents to place the police in DA No.1229/98

  and connected cases on the next date of hearing and

  disposed of Cup. accordingly.
- 9. Shri Rishi Kesh has urged that respondents should be directed to produce a copy of that policy, and then OAs should be kept pending for consideration in the light of that policy.
- stated that the existing policy in regard to Home Guards is what is contained in their raply to the DAS, namely that the Home Guards Organisation is a purely voluntary Organisation and Home Guards are called up for duties as and when required, and in fact as per Covt? policy Home Guards are not to be retained for long periods. He has urged that Daya Nidhi's case (supra) as well as numerious other cases filed by Home Guards have all been disposed of on the basis of that policy.
- 11. In view of the facts, circumstances and judicial pronouncements noticed above, and without prejudice to the liberty available to applicants to

represent to respondents in case there is any change in policy, we find ourselves unable to grant the relief prayed for by applicants.

- 12. These 10 Oas are dismissed. No costs.
- 13. Let a copy of this order be placed on each of the aforementioned case records.

(MRS. LAKSHMI SWAMINATHAN) (S. R. ADIGE)

MEMBER(J) VICE CHAIRMAN (A).

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Binda Dem?

Court Officer
Central Administrative Tribunal
Product Reach, New Delhi
Faridkot House,
Copernicus Marg,